

Dalmia Group so that the deal continues. We demand that immediately that shady deal should be cancelled and the interest of the workers should be protected. That is our demand. *(Interruptions)*

MR. SPEAKER: I am going to give chances to back-benchers.

*(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura): Compensation should be paid to the families of the workers who are killed in the police firing. *(Interruptions)*

[*Translation*]

SHRI KRISHAN DUTT SULTANPURI (Shimla): Mr. Speaker, Sir, first I would like to submit that Advaniji should ask the members of his party to keep quiet so that I may express my views. In Himachal Pradesh, last night when the leaders of the employees were staging dharna against handing over of Power Projects to corporation they were lathi charged and arrested. Supply of water and electricity has been stopped to every village of Himachal Pradesh and all the districts like Shimla, Solan, Sirmaur, Una, Kangra, Chamba and Mandir. The Himachal Pradesh Government held an emergency meeting and the Chief Minister has handed over the state to the army there. He has caused trouble to the employees, patients of hospitals and women of villages in Himachal Pradesh. The Government has failed there. In the past too, during the Mandal-stir, they had terrorised the people by asking the army to stage a flag march, from Palampur to Mandi and in almost all the districts like Chamba, Nahan and Shimla... *(Interruptions)* I would like to request you that the people of Himachal Pradesh must be protected from this cruel Government and justice should be provided to the people. If the State Government does not heed its advice, it should be dismissed... *(Interruptions)*

SHRI RAM LAKHAN SINGH YADAV (Arrah): A factory manufacturing valuable items like Cement, Sugar, Paper and Vanaspati etc. had been running for many years in Dalmia Nagar in Bihar State in which fifteen thousand employees were employed. But due to owners and managers this factory was closed down a few years back and according to the orders of the Supreme Court, an amount of Rs. fifteen crore was provided by the Central Government and an amount of Rs. fifteen crore was made available by the Bihar Government. Thus a total amount of Rs. thirty crore was made available to run this factory once again. However, the amount of Rs. thirty crore is being bungled due to mismanagement by the present manager and no active step has been taken to re-open the factory.

Not only this, more than 2 lakh people depend upon the fifteen thousand employees. They are starving today. In the circumstances mentioned above, I request to the Government of India to form a three member committee and take steps for the recommissioning the factory so that 15 thousand of employees and the 2 lakhs personal dependents on them may subsist.

... *(Interruptions)*...

[*English*]

SHRI HARADHAN ROY (Asansol): Sir, a few thousand contractors' labour are working in permanent and Pernod nature of jobs in each subsidiaries, under the Coal India Limited. This absolutely violates the Contractor's labour abolition and regularisation Act. The concerned Ministry of Government of India, has declared certain jobs as prohibited category which cannot be done by the contractor. But, Coal India is still engaging contractor's labour ignoring the Government order. They are not filling up the vacancies caused due to retirement, dismissal, death, medically unfit etc. They are engaging con-